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ORDER DATED 07-67-2004.

0. A. Nos. 656, 657 & 658 of 2003

Though these three Original
Applications have been heard one after
the other, for the sake of convenience
this common order is passed which will
govern in these three cases.

These three Applicants faced 2. a regular process of selection (for the posts of Driver) and were selected as per the recommendation (made by the Selection Committee) under Annexure-1 dated 06.05, 1995. In absence of regular sanctioned posts, they were engaged on casual basis under the Station Director of All India Radio at Bhawanipatna(in Kalahandi revenue District of Gissa) during March, 1995. Two others were also selected with them. As against three motor vehicles, the requirement of Drivers being five, all the five selected candidates were engaged on casual basis. Later two posts of Driver(for AIR, Bhawanipatha) were sanctioned as against three Motor Vehicles. Thus, total five candidates were not only recommended (in the selection that was held on 4.5.95) but

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of them were engaged on Casual basis. Out of them, two were regularised in the newly sanctioned posts of Driver and the three Applicants having not been regularised, have preferred this Original Application under section 19 of the Administrative Tribunals Act, 1985 seeking direction to the Respondents to regularise them as Drivers, retrospectively, with all consequential service benefits.

- By filing separate counters, the Respondents have taken the stand that since there are no sanctioned posts available under the Respondents, the services of the Applicants have not been able to be regularised as yet. But they have admitted in their counter, with regard to the factual averments made by the Applicants in these three Original Applications, and, therefore, it is seedless to record here the same.
- Heard Mr.D.P.Dhalsamant, Learned Counsel appearing for the Applicants and Mr. B. Dash, learned Additional Standing Counsel appearing for the Respondents in these three cases (that were heard one after the other) and penised the materials placed on records of all the three cases.
- 5. It has been admitted by the learned Counsel for the Applicants that since the Applicants have been regularly selected through a regular selection process, they ought not to have been engaged on casual basis and that even though they have been

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Learned counsel for or meersterne to tell rejoinder. Heard. Prayer is allowed. OAdjourned to Sdiplot for Jeles selosader.

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engaged on casual basis, since they are continuing under the Respondents continuously since March, 1995, they are entitled to be regularised; as law is very clear that long continuance of an employee is itself sufficient to hold that there are need of regular man power. Further it has been pointed out by the learned Counsel for the Applicants(by drawing attention to Annexure-12 dated 20/19.8.2002) that since there are posts lying vacant in other stations, the Applicants can be appointed/ adjusted/regularised as against those vacancies. It has been argued by the learned Counsel for the Applicants that if at this stage the Applicants are thrown out of the job/engagement, then not only the Applicants but also their entire family members will be nuined/deprived of their rights under Art. 21 of the Co stitution of India and this will be against the law of legitimate expectation also; because the Applicants have been working since March, 1995 with hope that they will be regularised one day or the other.

To counter the submissions made by the learned counsel for the Applicants, Mr. Dash, Learned Additioal Standing Counsel emphatically submitted that a casual worker has no right to claim regularisation more so when there is no sanctioned post. Since only two posts were sanctioned, persons placed above the Applicants in the recommended list were preferred and were

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comsels on both side.

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regularised. Since there are no sanctioned posts under the Respondents, No. 3, the services of the Applicant cannot be regularised.

After considering the various submissions made by the learned counsel for the Applicants and on perusal of the materials placed on record, it is seen that the Respondents have taken positive steps to find out ways and means to regularise the Applicants; but in absence of the sanction posts at Bhawanipatna AIR Centre, the services of the Applicants have not yet been able to be regularised. There is also no adverse remarks against the Applicants with regard to their performance as Driver. No doubt, law as stands today , requires that if a regularly selected casual labourer is continued for a fairly long spell(say for two or three years) a presumption may arise that there is regular need for his services and, in such a situation, it becomes obligatory for the concerned authority to examine the feasibility of regularisation. It appears from various inter Departmental Communication that for the rest O.P. coverages, Transmitter trips for taking shift staff and other office work, all the three vehicles were required an for all the three vehicles, as per SIU norms, five drivers are required. From the record, it is also seen that while replying to a query made by the Hon'ble Minister of Information and Board casting dated 5.4.01, t Suggrintending Engineer of All India Radio,

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in his letter under Annexure-12 dated 20/19.08.2002(addressed to Director General, All India Radio, New Delhi) in formed that at that time there were three vacancies at different places (Cuttack, Bhubaneswar and Jeypore/Koraput) and accordingly, he sought permission to finalise the matter of regularisation of the Applicants against those posts. But it seems that since no communication was received, the matter of regularisation of the Applicants could not be finalised. It is also seen that the Applicants are now over-aged. They have also been continuing on such casual basis. At one point of time, there was also recommendation for giving them the regular scale of pay but as per the averments of the applicants they are now only getting M. 151/- per day.

since the Applicants have been continuing on casual basis since March, 1995 (almost 10 years by now) on being selected through regular process of selection and since the Respondents are willing to regularise the services of all the three Applicants (on availability of posts/after receipt of permission from the Director General, New Delhi), the Respondents are hereby, directed to consider the cases of the Applicants for regularisation as against the three vacants posts at Cuttack, Bhawanipatna and Jeypore/Koraput (as mentioned in letter

under Annexure-12) by transferring the
Applicants to those places or by transferring
those posts to Bhawanipatna(Kalahandi) or by
creating three more posts (of Driver) at
Bhawanipatna AIR Centre in Kalahandi District
of Orissa. It is also pertinent tomention
here that by now there might be many more
vacancies; which the learned ASC is unable
to disclose on the query of the Bench.
Therefore, if there are no vacancies for the
present to regularise the Applicants, they
should be allowed to continue, as it is, till
they are regularised/adjusted against regular
posts of Drivers under the Respondents.

9. In the result, therefore, these three Original Applications are allowed. No costs.

(MANORANJAN MOHANTY) MEMBER (JUDICIAL)